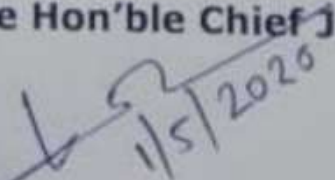


I am directed by the Honourable the Chief Justice to state that on the strength of Circular dated 30.04.2020, number of applications/petitions are being filed by learned advocates wherein the elements of extreme urgency or even urgency per se are not found in several applications/petitions. In the present situation wherein minimum number of Staff members of the Registry are available and working but due to submission/filing of these nature of non-urgent matters the burden of the Registry is increased manifold levels and due to increase of the said work, in fact the matters which are genuinely urgent in nature suffer by not getting listed in time.

Henceforth, as per the order of the Honourable the Chief Justice, only the urgent note would be filed by the learned Advocate at the first instance the same would be examined by Honourable the Chief Justice or any other Honourable Judge nominated for the purpose and if urgency is prima facie found to be genuine as per the urgent note, in that event learned Advocate would be informed by the Registry to submit/supply soft copy of Petition/matter and only thereafter such matters would be notified.

By Order of the Hon'ble Chief Justice


11/5/2020
Registrar (Judicial)

Date : 01.05.2020